



2025:DHC:7468-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

*Date of decision: 26.08.2025*

**(78)+ W.P.(C) 13011/2025**

**(79)+ W.P.(C) 13035/2025**

**DASS OFFICERS ASSOCIATION AND ANR .....Petitioners**

Through: Mr.Kirtiman Singh, Sr. Adv.  
with Ms.Esha Mazumdar,  
Mr.Setu Niket, Ms.Muskan  
Sharma and Mr.Devansh  
Solanki, Advs

versus

**UNION OF INDIA AND ORS**

.....Respondents

Through: Ms.Arunima Dwivedi, CGSC  
for R-1 to R-4  
Mr.M.K. Bharadwaj,  
Mr.Praveen Kaushik and  
Ms.Sanya Narula, Adv. for  
UOI in W.P.(C) 13011/2025  
Mrs.Avnish Ahlawat, SC,  
GNCTD (Services) with  
Mr.Nitesh Kumar Singh,  
Ms.Aliza Alam, Mr.Mohnish  
Sehrawat, Adv. for  
Mr.Nalin Kohli, Sr. Adv. with  
Mr.M.K. Bhardwaj,  
Ms.Nimisha Menon and  
Mr.Ayuushman Aroraa, Adv. for  
for R-9 to R-52 in W.P.(C)  
13011/2025  
Mr.Ravinder Agarwal,  
Mr.Manish Kumar Singh and  
Mr.Vasu Agarwal, Adv. for  
UPSC in W.P.(C) 13011/2025



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Mr Pragyan Pradip Sharma,  
Senior Advocate with  
Ms.Amita Singh Kalkal,  
Mr.Rustam Chaudhuri, Mr.  
Hardik Jain, Advocates for R-6  
to R-10 in W.P.(C) 13035/2025

**CORAM:**  
**HON'BLE MR. JUSTICE NAVIN CHAWLA**  
**HON'BLE MS. JUSTICE MADHU JAIN**

**NAVIN CHAWLA, J. (ORAL)**

**CAV 324/2025**

1. The respondents have entered appearance in the instant matter.
2. Accordingly, the Caveat stands discharged.

**W.P.(C) 13011/2025 & CM APPL. 53236/2025, CM APPL. 53237/2025**

**W.P.(C) 13035/2025 & CM APPL. 53322/2025, CM APPL. 53323/2025, CM APPL. 53324/2025**

3. These petitions have been filed by the petitioners challenging the Order dated 25.08.2025 passed by the learned Central Administrative Tribunal, Principal Bench, New Delhi (hereinafter referred to as 'Tribunal') in MA No.3568/2025 in O.A. No.474/2025 and MA No.4868/2024 in O.A. No.4107/2023, titled *Dr Atul Pandey v. Home Affairs*, by which the learned Tribunal has directed the UPSC not to hold the DPC which was scheduled to be held on 27.08.2025, for filling up the posts of DASS/GNCTDSS Cadre.
4. Even before we could proceed to hear these petitions, the learned counsel appearing for the UPSC submits that, on receipt of the



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copy of the Impugned Order from the learned Tribunal, the UPSC itself has decided to postpone the conduct of the DPC.

5. We further find that the OAs have been directed to be listed before the learned Tribunal on 03.09.2025 '*high on the board*'. We, therefore, do not deem it appropriate to entertain these petitions at this stage. The learned Tribunal is requested to hear the OAs finally on 03.09.2025, when they are already listed before it.

6. The petitions, along with the pending applications, are disposed of in the above terms and without prejudice to the rights and contentions of either of the parties.

**NAVIN CHAWLA, J**

**MADHU JAIN, J**

**AUGUST 26, 2025/ns/VS**